

(b) if so, by when it is expected to supply water to Mayur Vihar?

**THE MINISTER OF URBAN DEVELOPMENT (SHRIMATI MOHSINA KIDWAI):** (a) and (b) Ganga water is being supplied in Mayur Vihar, Ph. I, Pockets I, II & III. In the rest of the area, Ganga water will be supplied in Phases depending on sanction of bulk connection by the MCD.

#### Lease hold system in Chandigarh

**\*338. SHRI PAWAN KUMAR BANSAL:** Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether there has been a regular demand for converting the lease-hold system to free hold system in Chandigarh;

(b) if so, what has been the reaction of Government thereto; and

(c) by when a decision is likely to be taken in the matter?

**THE MINISTER OF URBAN DEVELOPMENT (SHRIMATI MOHSINA KIDWAI):** (a) to (c) The question of converting the lease hold system in Chandigarh into free hold has been examined. Government feels that taking such a long term policy decision during the present transitional stage will not be appropriate.

#### Blasting of shivalik Hills

**\*339. SHRIMATI RENUKA CHOWDHURY:**

**SHRI MUKHTIAR SINGH MALIK:**

Will the Minister of STEEL AND MINES be pleased to state:

(a) whether it is a fact that in the name of development the barren Shivalik hills are being ruthlessly blasted by some persons for extracting limestone;

(b) if so, whether Government have taken any action against the persons extracting stones from those hills in order to save the ecological balance; and

(c), if not, what are the reasons therefor?

**THE MINISTER OF ENERGY AND THE MINISTER OF STEEL AND MINES (SHRI VASANT SATHE):** (a) to (c) Cases of unscientific mining were reported in the past in the Dehradun-Mussoorie area. The Central Government had appointed a Working Group to go into the question of mining in the Dehradun-Mussoorie area. While the report was under consideration, the Rural Litigation and Endowment Kendra filed a writ petition in the Supreme Court. Under the directions of the Supreme Court, mining in the Dehradun-Mussoorie area has completely stopped but for a few mines. The Central Government have amended the Mines and Minerals (Regulation and Development) Act, to provide for the premature termination of mining leases on ground of ecology and environment. Provision has also been made that no mining lease can be granted without a mining plan. Environment management plans would be a component of mining plan.

#### Import of Lentils by NCCF

**\*340. SHRI T. CHANDRASEKHAR REDDY:** Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether the NCCF had entered into an agreement with a Vienna-based firm for import of 5,000 M. Tonnes of Turkish Lentils in 1984;

(b) whether the foreign seller had provided any Bank security to the NCCF Guaranteeing the shipment of the consignment;

(c) whether the above seller had actually shipped the consignment to the NCCF; and

(d) if so, what were the profits earned thereon by the NCCF and if not, what were the reasons therefor?

**THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI GHULAM NABI AZAD):** (a) Yes, Sir.

(b) to (d) The NCCF has informed that according to the contract, the Vienna-based firm was to have furnished a performance bond of 3 per cent value of the contract through the bank. The party informed the NCCF that due to technical problems in the Turkish Banking System, it would take some time to furnish the guarantee and, therefore, they submitted a cheque for Rs. 1.10 lakhs returnable to them on receipt of the bank guarantee. The party ultimately failed to supply the stocks and the NCCF forfeited the amount of Rs. 1.10 lakhs given by the party, which was enough to cover the expenditure made by the NCCF due to various bank charges. NCCF did not incur any loss in this deal. NCCF has filed a claim with the Arbitrator for Rs. 27.73 lakhs on the basis of the anticipated trading loss.

**Transport facilities in tribal areas of Madhya Pradesh**

@2123. SHRI AJIT P. K. JOGI: Will the Minister of AGRICULTURE be pleased to state:

(a) whether Government are aware that the transport facilities in the tribal areas of Madhya Pradesh are extremely poor and even the important growth centres of the tribal areas are not connected by all weather roads; and

(b) if so, whether Government in the interest of the large Tribal population of the State propose to examine the proposals submitted by the State in 1983, in which an allocation of Rs. 119 crores was sought for the growth centres in remote tribal areas to be connected by roads?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI RAMANAND YADAV): (a) and (b) According to Draft Annual Plan 1987-88 document of Madhya Pradesh, vast tracts of land in the State suffer from inaccessibility, and there is also regional imbalance in road development. The Government of Madhya Pradesh had sent in the year 1983 a mas-

ter plan for construction of roads at an estimated cost of Rs. 119.22 crores. On a request for specific proposal in this regard, however, the State Government sent during 1983-84 three road projects worth Rs. 4.09 crores and these projects were duly sanctioned in the same year. In the year 1984-85 & 1985-86, the State Govt. sent three additional projects for construction of road, in tribal areas. These projects, however, could not be sanctioned due to constraint of funds. From 1987-88, funds will be released only for completing the on-going projects in view of the paucity of funds.

**\*Development of Adibasi languages**

@ @2124. SHRI PRITHIBI MAJHI: Will the Minister of WELFARE be pleased to state:

(a) whether Government are considering for the development of major Adibasi languages;

(b) whether Government is taking any initiative for setting up of cells for the development of the major Adibasi languages; and

(c) if not, what are the reasons therefor and the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF WELFARE (SHRI GIRIDHAR GOMANGO): (a) and (b) Under the National Policy on Education, 1986, it is envisaged to prepare primers for Classes I & II in tribal languages having more than 1 lakh speakers by the end of Seventh Five Year Plan. The new educational policy also, inter-alia, underlines the need to develop the curricula and devise instructional materials in tribal languages at the initial stages with arrangements for switching over to the regional languages. The Central Institute of Indian Languages, Mysore, has taken up 51 tribal languages for linguistic description and material production. The National Council for Educa-

@Previously Unstarred Question 585, transferred from the 22nd April, 1987.

@ @Previously Unstarred Question 1001, transferred from the 28th April, 1987.